
DCIT Vs Dheer Chand Sharma

**Income Tax Appeal No. 710, 711, 713, 714, 715, 718, 719, 720, 723, 724,
725/DEL/2019, Cross Objection Nos. 58, 59, 61, 62, 63, 66, 67, 68, 71, 72,
73/DEL/2019**

Court: Income Tax Appellate Tribunal (Delhi B Bench)

Date of Decision: May 31, 2024

Acts Referred:

Income Tax Act, 1961 – Section 132, 132A, 142(2A), 144, 147, 148, 153A

Hon'ble Judges: Saktijit Dey, (VP); Naveen Chandra, (AM)

Bench: Division Bench

Advocate: Anand Chaudhuri, Deepanshu Mehta, Kumailabbas, T. James Singson

Final Decision: Dismissed

Judgement